

Bail application no. 20404/2020  
e-FIR No. 014649/2020  
PS: Roop Nagar  
U/s: 379/411/34 IPC  
State Vs. Mohd. Habibur Rehman

08.09.2020

**This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused Mohd. Habibur Rehman.**

**Ld. Presiding Officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.  
IO ASI Yash Pal, Spl. Staff, North Distt.  
Sh. Mohd. Imran, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof supplied to Ld. Counsel for applicant electronically.

Arguments on the bail application heard. Reply perused.

After referring to the allegations appearing in the FIR, Ld. Counsel for applicant/accused has argued that he is totally innocent and has been falsely implicated in this case; he is having clean antecedents and he has nothing to do with the alleged crime and he is in custody in this case since 26.07.2020. It is further argued that the alleged recovery of stolen vehicle has already been effected and in view of lockdown situation due to Covid-19, there is no possibility of completion of trial in near future. It is further argued that the applicant has already been granted bail in two other matters regarding alleged recovery of stolen vehicles from him. It is, therefore, urged that he may be granted bail on such terms and conditions as may be deemed fit by the Court.

On the other hand, the bail application is strongly opposed on behalf of State on the ground that the present applicant is habitual receiver of stolen vehicles and apart from recovery of Fortuner vehicle of this case, he also led to the recovery of 9 more stolen vehicles from different places. It is further argued that the applicant is neither permanent resident of Delhi nor his permanent address is verified as yet and there is every possibility that he will again indulge into similar offences after being released on bail. It is, therefore, urged that the bail application may be dismissed.

In brief, it is alleged that e-FIR for offence u/s 379 IPC was registered at PS Roop Nagar. The investigation was later on transferred to Operation Cell, North District. Based on secret information, co-accused Rajiv Sharma @ Raju Sharma was arrested on 18.07.2020 and one stolen Maruti Swift Car of e-FIR No. 005984/2020, u/s 379 IPC of PS Model Town was recovered from his possession. He disclosed the name of present applicant and got him arrested in this case. The stolen vehicle i.e. Fortuner Car of the present case was allegedly recovered from the possession of present applicant, who allegedly also led to the recovery of 7-8 more stolen vehicles, almost all of which are luxury cars. He is stated to member of interstate gang of auto lifters operating in Delhi and NCR areas. The applicant is shown to be resident of Imphal, Manipur and therefore, the apprehension raised on behalf of State that the applicant/accused may abscond in the event of grant of his bail, cannot be ruled out.

Keeping in view the overall facts and circumstances of the case and in the light of discussion made hereinabove, Court is of the view that no ground is

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made out at this stage for grant of bail to the present applicant/accused.  
Consequently, the bail application is hereby dismissed.

Copy of this order be given dasti to both the sides electronically, as per  
rules.

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(Vidya Prakash)  
1st Link Addl. Session Judge (Electricity)  
Central Distt./THC/Delhi-08.09.2020

Bail application no. 1062/2020  
e-FIR No.35/2020  
PS: Wazirabad  
U/s: 376/366/328/506 IPC  
State Vs. Rahul

08.09.2020

This is an application u/s 439 Cr.PC seeking interim bail moved on behalf of applicant/accused Rahul.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.  
W SI Suman on behalf of IO W/SI Ranjana.  
Sh. M. S. Khan, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Ld. Counsel for applicant electronically.

Arguments on the bail application heard. Reply perused.

The applicant/accused is seeking interim bail on the ground that his wife is suffering from high grade fever and his other family members are also having fever and cough. It is argued by Ld. Counsel for applicant/accused that there is nobody to take care of the family members of applicant and he may be granted interim bail for such period as may be deemed fit so that he may make necessary arrangement of funds and may also lookafter his family members. He further submits that the applicant is seeking interim bail without going into the merits of the case and purely on humanitarian ground.

On the other hand, the bail application is opposed by Ld. Addl. PP on the ground that the allegations against the applicant/accused are grave and serious. He argued that regular bail application of this applicant has already been dismissed

--Page 1 of 2--

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by Sessions Court as well as by Hon'ble Delhi High Court and therefore, the present bail application is liable to be dismissed. He further argued that as per the enquiry conducted by IO W/SI Ranjana from St. Stephen Hospital, it is found that wife of applicant/accused is not tested positive in Corona test and she is leading a normal life alongwith her children at their house. It is, therefore, urged that the bail application may be dismissed.

The applicant/accused is chargesheeted for the offence punishable u/s 376/366/506/328 IPC. As already noted above, his regular bail application has already been dismissed upto Hon'ble Delhi High Court. The ground raised in the present application that wife of applicant is suffering from high grade fever etc., are not substantiated from the record of hospital authority, as per enquiry statedly conducted by the IO from St. Stephen Hospital. W/SI Suman has informed the court during hearing through Video Conferencing that the present medical condition of wife of applicant/accused is quite normal. It may also be noted that the applicant has failed to file any medical document regarding illness of any other family member, as claimed in the application.

In the light of aforesaid discussion and keeping in view the nature of allegations and the gravity of offences involved in the case, Court is of the view that no case is made out for grant of interim bail to the applicant/accused. Consequently, the bail application is hereby dismissed.

Copy of this order be given dasti to both the sides electronically, as per rules.

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Date: 2020-09-08 17:21:37 +0530

(Vidya Prakash)  
1st Link Addl. Session Judge (Electricity)  
Central Distt./THC/Delhi-08.09.2020



08.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant namely Zahid.

**Ld. Presiding Officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.  
SI Nahar Singh, PS Subzi Mandi.  
Sh. Harsh Sharma, Ld. Counsel for complainant.  
Sh. Sunny Jain, Ld. Counsel for applicant.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof supplied to Ld. Counsel for applicant electronically.

At the outset, Ld. Addl. PP has raised an objection as to the maintainability of the bail application on the ground that no FIR has been registered against this applicant till date and thus, there is no reasonable apprehension of his arrest as of now.

In view of reply filed on behalf of concerned SHO and the aforesaid submissions made by Ld. Addl. PP on behalf of State, Ld. Counsel for applicant seeks permission to withdraw the present bail application, without prejudice to the right of applicant to move the bail application before appropriate forum at appropriate state, if so required.

In view of above, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti to both the sides electronically, as per rules.

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(Vidya Prakash)

1st Link Addl. Session Judge (Electricity)  
Central Distt./THC/Delhi-08.09.2020

Bail application no. 978/2020  
FIR No. 0313/2020  
PS: Burari  
U/s: 457/380 IPC  
State Vs. Jitender Kumar @ Jeetu

08.09.2020

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant/accused Jitender Kumar @ Jeetu.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.  
Inspector Suresh Kumar posted as SHO PS Burari is present alongwith IO ASI Ramesh Kumar.  
Sh. S. G. Goswami, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Ld. Counsel for applicant electronically.

SHO PS Burari has pointed that concerned DCP has already furnished written reply to the show cause notice issued to him for today.

I have gone through the said reply and have also heard the submissions made by concerned SHO on behalf of concerned DCP.

In view of the reason mentioned in the reply filed by concerned DCP and the submissions made by concerned SHO who has assured the court that there shall not be any such lapse in any matter in future, show cause notice stands withdrawn.

Arguments on the bail application heard. Reply perused.

At the outset, Ld. Addl. PP has pointed that the applicant has directly approached the Court of Sessions by way of present bail application, without

FIR No 0313/2020  
PS: Burari  
U/s: 457/380 IPC  
State Vs. Jitender Kumar @ Jeetu

exhausting his remedy available to him before the Court of Magistrate under the law.

While not disputing the aforesaid submission made by Ld. Addl. PP, Ld. Counsel of applicant/accused fairly seeks permission to withdraw the present bail application, with liberty to move proper bail application before the Court of Ld. Magistrate.

In view of above, the present bail application is dismissed as withdrawn, with liberty as prayed. It is hereby made clear that no opinion whatsoever has been expressed by this Court in the present bail application and whenever any bail application is moved on behalf of applicant/accused before the Court of Ld. Magistrate, same shall be heard and decided by the Court on merit in accordance with law.

Copy of this order be given dasti to both the sides electronically, as per rules.

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(Vidya Prakash)  
1st Link Addl. Session Judge (Electricity)  
Central Distt./THC/Delhi-08.09.2020



08.09.2020

**This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Danish Khan @ Saahil.**

**Ld. Presiding Officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.  
PSI Suman on behalf of IO W/SI Ranjana.  
Sh. Manoj Kumar, Ld. Counsel for complainant.  
Sh. Gaurav Dalal, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of bail application filed. Copy thereof be supplied to Ld counsel for applicant/accused electronically.

At the outset, Ld. Addl. PP on instructions of W/SI Suman, has informed the Court that matter is still under consideration before senior police officers as regards the relevant allegations regarding use of castiest remarks made by this applicant and invoking the relevant provision of SC/ST Act. 3-4 days' time is sought on behalf of State to take the decision in this regard and to inform the Court.

Main arguing counsel Sh. Pradeep Teotia, Advocate of applicant/accused is also stated to be busy in some other matter. Due to heavy board, it is not possible to pass over the matter today as I am looking after the bail roaster assigned to me and also looking after the bail matters as second Link of the

FIR No. 325/2020  
PS: Wazirabad  
U/s: 376/354-D/506 IPC  
State Vs. Danish Khan @ Saahil

court of Ms. Neelofar Abida Parveen, Ld. ASJ, Central, Tis Hazari Court, Delhi, today besides lookafter after the bail roaster as first Link of the court of Ms. Charu Aggarwal, Ld. ASJ, Central, Tis Hazari Court, Delhi.

IO is directed to file additional reply with regard to aforesaid aspect on or before next date with advance copy to Ld. Counsel for applicant/accused through electronic means.

Put up before the concerned court for arguments on bail application, on 14.09.2020.

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(Vidya Prakash)  
1st Link Addl. Session Judge (Electricity)  
Central Distt./THC/Delhi-08.09.2020

Bail application no. 2405/20  
FIR No. 220/2020  
PS: Subzi Mandi  
U/s: 380/454 IPC  
State Vs. Manish

08.09.2020

**This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Manish.**

**Ld. Presiding Officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.  
ASI Singhram on behalf of IO.  
Sh. S. P. Sharma, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof be supplied to Ld. Counsel for applicant/accused through electronic means today itself.

On request made by counsel for applicant/accused, bail application is adjourned to 15.09.2020 for being listed before the concerned Court.

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(Vidya Prakash)  
1st Link Addl. Session Judge (Electricity)  
Central Distt./THC/Delhi-08.09.2020

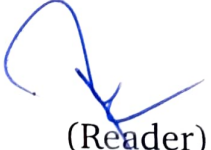
**Cr. Rev. No. 770/19**  
**Shashi Sharma & Ant Vs. State**

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Ms. Garima Bharti, Ld. Counsel for revisionists.  
Sh. Virender Singh, Ld. Addl. PP for the State/respondent.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, put up for arguments on 22.10.2020.

  
(Reader)  
08.09.2020

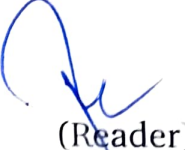
SC No. 555/18  
FIR No. 131/17  
PS: I. P Estate  
State Vs. Yesh Pal Hooda

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for the State.  
Accused in person.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, matter is adjourned for 19.10.2020.

  
(Reader)  
08.09.2020



SC No. 246/20  
FIR No. 64/20  
PS: Subzi Mandi  
State Vs. Santosh

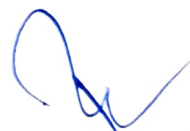
08.09.2020

Matter taken up through Video Conferencing (Cisco Webex).

Ld. Presiding Officer is on leave today.

Present: Sh. Virender Singh, Ld. Addl. PP for the State.  
Sh. Bharat Bhushan, Ld. Counsel for accused.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, matter is adjourned for 25.09.2020.



(Reader)  
08.09.2020


SC No. 337/18  
FIR No. 63/15  
PS: Crime Branch  
State Vs. Manoj & Anr.

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for the State.  
Sh. L. N. Rao, counsel for accused Manoj.  
Sh. Saransh Goel, Ld. Counsel for accused Gulab.  
None for accused Amit Dua.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, put up for statement of accused on 15.10.2020.

  
(Reader)  
08.09.2020

SC No. 28834/16  
FIR No. 1471/15  
PS: Burari  
State Vs. Akash Arora

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for the State.  
None for accused persons.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, put up for DE on 22.10.2020.

  
(Reader)  
08.09.2020


SC No. 861/18  
FIR No. 158/18  
PS: Timar Pur  
State Vs. Pratibha Rana

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for the State.  
None for accused.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, put up for PE on 23.11.2020.

  
(Reader)  
08.09.2020

SC No. 221/18

FIR No. 144/17

PS: Crime Branch

State Vs. Munshad @ Ashu @ Pehalwan @ Farukh


08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for the State.

None for accused.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, put up for PE on 27.10.2020.

  
(Reader)  
08.09.2020




SC No. 109/18  
FIR No. 294/18  
PS: Kashmere Gate  
State Vs. Khempal @ Hempal

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for the State.  
None for the accused.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, put up for final arguments on 19.10.2020.

  
(Reader)  
08.09.2020


SC No. 360/18  
FIR No. 138/13  
PS: EOW  
State Vs. Mohd. Wasim Khan

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for the State.  
Accused with counsel Sh. Ankit Tuli.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, put up for PE on 20.11.2020.

  
(Reader)  
08.09.2020


Cr. Rev. No. 769/19  
Rajesh Sharma & Anr. Vs. State

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Ms. Garima Bharti, Ld. Counsel for revisionists.  
Sh. Virender Singh, Ld. Addl. PP for the State/respondent.

Ld. Presiding Officer is on leave today. As directed by Ld. **Presiding**  
Officer, put up for arguments on 22.10.2020.

  
(Reader)  
08.09.2020


CA No.253/19  
Mukarram Vs. The State

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Y. P. Singh Alhuwalia, Ld. Counsel for appellant.  
Sh. Virender Singh, Ld. Addl. PP for the State/respondent.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, put up on 25.09.2020.

  
(Reader)  
08.09.2020


SC No. 179/17  
FIR No. 195/15  
PS: Chandni Mahal  
State Vs. Aasif @ Aaarif @ Aalu

08.09.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for the State.  
None for accused.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding  
Officer, put up for final arguments on 20.10.2020

  
(Reader)  
08.09.2020



SC No. 374/18

FIR No. 36/11

PS: EOW

State Vs. Satish Kumar

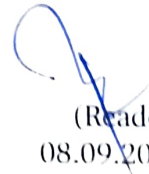
08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for the State.

None for accused.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, put up for PE on 23.11.2020.

  
(Reader)  
08.09.2020


SC No. 27824/16  
FIR No. 290/11  
PS: Sarai Rohilla  
State Vs. Prashant Kumar Etc.

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for the State.  
None for accused persons.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, put up for PE on 19.11.2020.

  
(Reader)  
08.09.2020

CA No.211/18

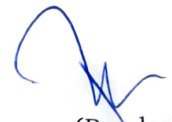
Sanjeev Aggarwal Vs. Income Tax Office.

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Kishan Nautiyal, Ld. Counsel for appellant.  
Sh. Arpit Batra, Ld. Counsel for respondent.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, matter is adjourned for 26.10.2020.



(Reader)

08.09.2020

CA No. 212/18

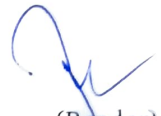
Sanjeev Aggarwal Vs. Income Tax

08.09.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Kishan Nautiyal, Ld. Counsel for appellant.  
Sh. Anis Dhingra, Ld. Counsel for respondent.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, matter is adjourned for 26.10.2020.



(Reader)  
08.09.2020

**Cr. Rev. No. 325/19**

**The Ambala Ex-Servicemen Transport Vs. Lajwanti & Anr.**

08.09.2020

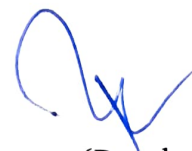
**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Ld. Counsel for revisionist.

Ld. Counsel for respondents no. 1 to 3.

Sh. Virender Singh, Ld. Addl. PP for State/respondent no. 7.

Ld. Presiding Officer is on leave today. As directed by Ld. Presiding Officer, matter is adjourned for 14.10.2020.



(Reader)

08.09.2020